

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:774

ANSWERED ON:19.03.2012

ERADICATION OF CHILD LABOUR

Chitthan Shri N.S.V.;Kumar Shri P.;Ramasubbu Shri S.;Ray Shri Rudramadhab ;Singh Kunwar Rewati Raman

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to ban child labour completely in all the trades and processes in the country;
- (b) if so, the details of policy initiatives that have been taken/proposed to be taken in this regard;
- (c) the likely impact on handicrafts, weavers, carpet and other such industries which are dependent on child labour and the manner in which the Government plan to compensate these industries;
- (d) whether there is a proposal for revision in the definition of child labour to bring uniformity in all laws and recognize all working children up to 18 years as child labour; and
- (e) if so, the details thereof?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a)&(b): Certain amendments to Child Labour (Prohibition & Regulation) Act, including the proposal to ban all form of child labour upto the age of 14 years are under consideration of the Government.
- (c): Carpet weaving, handloom, zari etc. are already included in the list of 18 occupations and 65 processes where children below 14 years are prohibited from working.
- (d): No Madam. There is currently no proposal under consideration in the Ministry of Labour & Employment to change the existing definition of Child Labour.
- (e): In view of above (d) question does not arise.